



\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

**RESERVED ON : 09.07.2012**

**DECIDED ON : 23.08.2012**

+ ITA Nos.1217/2010, 1219/2010, 1220/2010,  
1221/2010, 1231/2010, 1233/2010

**KIRAN DEVI**

..... **APPELLANT**

Through : Mr. S.Krishnan, Advocate

Versus

**COMMISSIONER OF INCOME TAX**

..... **RESPONDENT**

Through : Mr. Sanjeev Sabharwal, Senior Standing Counsel  
with Mr. Puneet Gupta, Senior Standing Counsel

**CORAM:**

**MR. JUSTICE S. RAVINDRA BHAT**

**MR. JUSTICE R.V. EASWAR**

**MR. JUSTICE S.RAVINDRA BHAT**

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1. The present appeals are dismissed in view of the separate judgment passed today i.e. 23.08.2012 in *ITA No. 995/2010 & 997/2010 titled Commissioner of Income Tax. Vs. Smt. Meera Devi.*

**S. RAVINDRA BHAT  
(JUDGE)**

**R.V. EASWAR  
(JUDGE)**

**AUGUST 23, 2012**